

DIVISION BENCH

ITEM NO.108

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.45/ALD/2021

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 5th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	EMPIRE TRANSPORT SERVICES LTD V/S NOIDA METRO RAIL CORPORATION LTD
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Gaurav Mitra with Sh. Anubhav Goel, : *For the Operational Creditor*
Ms. Preeti Goel, Ms. Lavanya Pathak,
& Ms. Priyanka Dhyani, Advs.

Sh. Gopal Jain, Sr. Adv. assisted by : *For the Corporate Debtor*
Sh. Kaushlendra Nath Singh &
Sh. Abhishek Prasad, Advs.

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** In compliance of the previous order, the Ld. Counsels representing both the parties state that the supplementary documents have already been filed on the e-portal of this Tribunal only yesterday, therefore the same are stated to be under scrutiny. They also undertake to file the hard copies of the same within a period of one week.
- 2.** It is also stated that the written submissions have been filed, however, the revised/ supplementary written submission would also be filed on behalf of the Operational Creditor. The said supplementary written submission however has already been filed by the Corporate Debtor.
- 3.** Let the matter be adjourned for further hearing on 26th July, 2024, by the time the documents also come on record.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

5th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*